

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

C.P. No. 9(ND)/2013

IN THE MATTER OF:

Sh. Lokesh Anand

.....Petitioner

v.

M/s. On-Dot Courier and Cargo Ltd. & Ors.

.....Respondents

SECTION : UNDER SECTION 397-398 of the Companies Act

Order delivered on 02.08.2017

Coram:

CHIEF JUSTICE M.M. KUMAR

Hon'ble President

Deepa Krishan

Hon'ble Member (T)

For the Petitioner(s) : Shri K. Dutta, Shri Diggaj Pathak, Shri Shantanu Parashar & Ms. Shweta Sharma, Advocates

**For the Respondent(s) : Ms. Vasudha Sen & Ms. Shrinita Gosh, Advocates
Shri Dhawal Jain, Ms. Suman Daval, Advocates and Shri Deepak Sharma, Practicing Company Secretary for Respondent Nos. 2 to 4**

ORDER

Due to paucity of time, the matter could not be taken up for hearing.

List on 12.09.2017.

In the meanwhile, the current status of shareholding may be filed in the form of affidavit by respondent No. 1 Company.

Sd/-

**(CHIEF JUSTICE M.M. KUMAR)
PRESIDENT**

Sd/-

**(DEEPA KRISHAN)
(MEMBER TECHNICAL)**

02.08.2017

Vineet